

OA - 379/96

1./ 22.8.96.

Shri Man Mohan, the learned counsel for the applicant.

Heard learned counsel for the applicant on the question of admission. Admit. Issue notices to the respondents returnable within six weeks. Thereafter, the applicant shall have the liberty of filing rejoinder if any, within two weeks. List this case on 4.10.96 for hearing.

(N.K. Verma)
Member (A)

Counsel for the applicant : Mr.R.N.Sahai

Adjourned to 4.12.1996 for hearing.

(K. D. Saha)
Member (A)

(V. N. Mehrotra)
Vice-Chairman

3./ 12.12.96. List it on 12.12.96 for hearing.

(V. N. Mehrotra)
Vice-chairman

4/12.12.96

Shri R.N.Sahai, counsel for the applicant.

On the request of counsel for the applicant, the case is adjourned to 06.02.1998 for hearing.

(D. Purkayastha)/Member(J)

(K. D. Saha)
Member (A)

Notice issued
1/10/96
on 10/9/96
/CBS/

SIR Received
in behalf of the
Respondent was
filed on 7/10/96
M.K. 4

returned back
of the respondent
MPS.
K. D. Saha

11/10/96 - /CBS/

filed on
of the
Respondent was
filed on 8/10/96
M.K. 4

CA - 379/96

5./ 6.2.97.

List it on 4.4.97 for hearing.

/CBS/

(V.N. Mehrotra)

Vice-chairman

16

4.4.97

List on 5.6.97 for hearing.

(V.N. Mehrotra)
Vice-Chairman

List on 19.08.1997 for hearing.

(V.N. Mehrotra)
vice-Chairman

SKJ

rep. to the
D. filed on
half of respondents CA
6 to 8. on filed 9.4.97
0. d attached
1 - 1000
21.4.97

7/05 97

List on 17.10.1997 for hearing.

ML
(V.N. Mehrotra)
Vice-Chairman

SKJ

9/17.10.97 List it on 26.12.1997 for hearing.

ML
(V.N. Mehrotra)
Vice-Chairman

SKJ

10/26.12.97 Since Bench is not available, case is
adjourned to 23.02.1998 for hearing.

ML
(V.K. Srivastava)
Jy. Redi

SKJ

11./ 25.2.98.

List it on 8.5.98 for hearing.

/CBS/

ML
(L.R.K. Prasad)
Member (A)

ML
(V.N. Mehrotra)
Vice-Chairman

12./ 8.5.98. Shri R.N. Sahai, the counsel for the applicant

The learned counsel for the applicant states that
he has received copy of the W/S today. He prays for and
is allowed four week's time to file rejoinder. List it
on 24.7.98 for direction.

/CBS/

ML
(L.R.K. Prasad)
Member (A)

ML
(V.N. Mehrotra)
Vice-chairman

13/24.07.98

W/s filed on behalf of respondents.
Applicant is allowed three weeks time to file
rejoinder.

List on 07.10.1998 for direction.

ML
(L.R.K. Prasad)
Member (A)

ML
(V.N. Mehrotra)
Vice-Chairman

SKJ

*W/S on be
half of the
respondents.
Filed.*

*N. Topre
5.6.98*

*Reply filed
on behalf
of the appli-
cant.*

*By
23.9.98*

14/07.10.98

None for the applicant.

Shri P.Kumar, counsel for the pvt, respondent.

List on 18.12.1998 for direction.

SKJ

(Lakshman Jha)
Member(J)

(L.R.K. Prasad)
Member(A)

15/18.12.98

As the pleadings are complete, list on
22.03.1999 for hearing.

SKJ

(Lakshman Jha)
Member(J)

(L.R.K. Prasad)
Member(A)

16/22.3.99

As the Member (J) has not come to the office,
list it for hearing on 15.4.99.

SKS

(L.R.K. Prasad)
Member (A)

17. 15.4.99. On the request of the learned counsel for the
applicant, list it on 3.6.99 for hearing.

/CBS/

(LAKSHMAN JHA)
MEMBER (J)

(L.R.K. PRASAD)
MEMBER (A)

18/3.6.99

None for the parties.

List it for hearing on 5.8.99 .

AKJ

(L.JHA)
MEMBER (J)

(L.R.K. PRASAD)
MEMBER(A)

O. A. No. 379/96

19/5.8.1999

None for the parties.

List it for hearing on 6.9.1999.

MPS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

20/6.9.1999

List it for hearing on 7.10.1999.

MPS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

21/7.10.99

List it for hearing on 13.12.1999 .

AKJ

(L. JHA)
MEMBER(J)

(L.R.K. PRASAD)
MEMBER(A)

22/13.12.1999

None for the parties.

List it for hearing on 7.2.2000.

MPS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

23/07.02.2000

For want of time, list it on 13.04.2000

for hearing.

SKJ

(L. Hingliana)/M(A)

(S. Narayan)/

24/13.04.2000

None for the parties.

Since the DB is not available today,
the hearing is adjourned

24/13.04.2000

None for the parties.

List it on 17.05.2000 for hearing.

SKJ

(L. Hingliana)/M(A)

25./ 17.5.2000.

None appears on behalf of the applicant. The
Sr. Standing Counsel as well as counsel for the pvt.
respondents are present. Let it be listed for hearing on
3.7.2000 on priority basis. In case nobody turns up
on behalf of the applicant, it will be dismissed for
default.

/CBS/

(L.R.K. PRASAD)
MEMBER (A)

(S. NARAYAN)
VICE-CHAIRMAN

26/3.7.2000

None for the applicant,

Shri M.K. Sinha, Sr.S.C. for the respondents.

In terms of order dated 17.5.2000, the
Q.A. is dismissed for default.

(L. Hingliana)
Member (A)

(Lakshman Jha)
Member (J)